

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

E.P-No.5 of 2015 in Appeal No. 65 of 2013

Dated : 30th November 2015

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

In the matter of:-

Lanco Amarkantak Power Ltd.,

.... Appellant (s)

Versus

Haryana Electricity Regulatory Commission & Ors.

.... Respondent (s)

Counsel for the Appellant(s) : Mr. Krishnan Venugopal, Sr.Adv.
Mr. Akhil Sibal
Mr. Deepak Khurana
Ms. Aditi Sharma
Mr. Udai V.S. Rathore

Counsel for the Respondent(s) : Mr. M.G. Ramachandran
Mr. Avinash Menon
Ms. Ranjitha Ramachandran for R- 2

Mr. Amit Kapur
Mr. Vishrov Mukherjee
Ms. Nishtha Kumar for PTC

Ms. Suparna Srivastava for R-4

ORDER

We have heard learned counsel for all the parties. They seek ten days time to file their consolidated written submissions . They may file the same on or before 10.12.2015 after serving copy on the other side.

Order is reserved.

**(T. Munikrishnaiah
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**